## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMEMNT OF JUSTICE

## LOK SABHA UNSTARRED QUESTION NO. 2095 TO BE ANSWERED ON FRIDAY, THE 01st AUGUST, 2025

## **Inadequate Infrastructure in Lower Courts of Telangana**

2095. Shri Kunduru Raghuveer:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has assessed the condition of judicial infrastructure including basic amenities such as parking, waiting areas, washrooms and courtroom capacity in lower courts across Telangana, if so, the details thereof;
- (b) whether it is a fact that several subordinate courts in Telangana, including in districts like Nalgonda, lack designated parking areas, proper building space and public convenience facilities for litigants, lawyers and staff, if so, the details thereof;
- (c) whether the Government has received any proposals from the State Government of Telangana or High Court seeking Central assistance for upgrading infrastructure in such court complexes; and
- (d) if so, the details of projects approved or pending under the Centrally Sponsored Scheme for Development of Infrastructure Facilities in District and Subordinate Courts and the timeline for addressing these deficiencies?

## **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL)

(a) to (d): The Government of India has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities since 1993-94. Through this Scheme, the Government of India supplements the resources of the State Governments, who have the primary responsibility for the development of judicial infrastructure. There are five components covered under the scheme, viz., court halls, residential units, lawyers' halls, digital computer rooms and toilet complexes. The specifications of these infrastructure units have been prepared as per recommendations of the National Court Management System (NCMS) Committee of the Supreme Court of India, existing norms and practices being followed by different State Governments and certain norms followed by the Central Public Works Department (CPWD).

A sum of Rs. 60.21 crore has been released to the State of Telangana since 2018-19 (after separation from Andhra Pradesh). During the financial year 2025-26, an amount of Rs. 39.82 crore has been tentatively earmarked to the State. A proposal for eight (08) ongoing projects and one (01) new project costing Rs.26.33 Crore and Rs.9.30 Crore respectively has been received from the State of Telangana for the F.Y. 2025-26. Accordingly, first instalment of 25% of the earmarked

amount has been released to the State. Issuance of next instalments will be contingent upon the pace of expenditure.

As per information provided by the High Court of Telangana, a new court complex comprising five courts has been inaugurated on 27.04.2024 in the premises of the district court complex at Nalgonda. The court complex is equipped with facilities like Bar Association Hall, washroom for litigants, staff and lawyers, and parking space. With the bifurcation of erstwhile 10 judicial districts into 33 judicial districts (co-terminus with revenue districts), certain court complexes are functioning in rented premises for want of permanent accommodation. In order to address the shortage, the High Court has approved the proposal for construction of 12 court complexes (including POSCO Court and Family Court building) in 13 judicial districts of Jangaon, Jayashankar, Bhupalapally, Jogulamba Gadwal, Karimnagar, Mahabubnagar, Mancherial, Mulugu, Nirmal, Peddapally, Sircilla, Vikarabad, Wanaparthy and Yadari-Bhuvanagiri.

\*\*\*\*